



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 3

Intervention Petition/07/ND/2023 in IB/541/ND/2022

IN THE MATTER OF:

Orbis Trusteeship Services Private Limited	...	Applicant
Versus		
Kindle Infraheights Private Limited	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 01.02.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Krishnendu Datta, Sr. Adv.
Ms. VatsalaKak, Adv.
For the Respondent :

ORDER

Intervention Petition/07/ND/2023

Heard the submissions made by the Learned Counsel for the applicant who has participated in the hearing by virtual mode and carefully considered the prayers made in the application. Learned Counsel for the Intervener has prayed for dismissal of the application filed by the Financial Creditor in the captioned matter and also expressed that the interest of the home buyers will be affected, if this application is not allowed. As we do not find any rationale in the submissions made by the Learned Counsel for the applicant, the present Intervention Petition No. 7/ND/2023 stands dismissed without costs.

Sd/-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-

P.S.N. PRASAD
MEMBER (JUDICIAL)